## 4. nnual Report (1976-77) of the N.C.E.R.T., New Delhi

## 5. Annual Report (1976-77) of the j National Staff College for Educational Planners and Administra- j tors, New Delhi

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Report of the Review Commit tee on the Curriculum for the Tenyear School. [Placed in Library. *See No.* LT-2639/78].
- (ii) Report of the National Review Committee on Higher Secondary Education with special reference to Vocationalisation. [Placed in Library. *See* No. LT-2640/78]..
- (iii) Annual Accounts of the University Grants Commission for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956, together with a statement giving reasons for the j delay in laying the document. [Placed in Library. See No. LT-2636/78].
- (iv) Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1976-77, together with a statement by Government accepting the Report. [Placed in Library. See No. LT-2635/781.
  - (v) Annual Report of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1976-77 together with statements by Government accepting the Report and giving reasons for the delay in laying thereof. [Placed in Library. *See* No. LT-2634/78].

## STATEMENT BY MINISTER The Narmada Waters

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, the

Narmada Water Disputes Tribunal has today forwarded to the Central Government a report setting out the facts as found by it and giving its decision on the matters referred to it.

It may be recalled that as the disputes amongst the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan regarding the Narmada water, could not be settled by negotiations, the Government of India constituted the Narmada Water Disputes Tribunal on 6th October, 1969 for adjudication under the Inter-State Water Disputes Act, 1956.

SHRI ANANT PRASAD SHARMA (Bihar): It may be laid on the Table of the House.

SHRI SURJIT SINGH BARNALA: It is an important statement.

SHRI ANANT PRASAD SHARMA: How many pages are there?

SHRI MANUBHAI PATEL (Gujarat): We would like to hear him. (Interruptions;! Sir this is a very important statement. (Interruptions).

MR. CHAIRMAN: If you maintain silence, you will hear it.

SHRI SURJIT SINGH BARNALA: Shri Justice V. Ramaswami, the then Judge of the Supreme Court was appointed as Chairman, aJong with two-serving Judges of Kerala and Allahabad High Courts as the other twomembers. The Tribunal had thereafter in February 1972 given its decision on certain preliminary issues of law. Madhya Pradesh and Rajasthan, however, filed appeals in the Supreme Court against this decision and obtained a stay order; the Supreme permUted the Court had, however. Tribunal to proceed with the inspection discovery of documents. Later in July, 1972, the Chief Ministers of the four States held discussions with the Union Minister of Irrigation and Power, when it was agreed that the settlement of the dispute be carried out by T>utucil agreement with the assistance of the then

[Shri Surjit Singh, Barnala'j

Prime Minister. They agreed that 28 million acre feet of water is available in the Narmada for three-fourths of *Ihe* year. Of this, the requirements of Maharashtra and Rajasthan for use in I .their territories were agreed to be 0.25 ' and 0.5 million acre feet respectively. "The then Prime Minister was requested to allocate the balance quantity of waters between Madhya Pradesh and Gujarat and fix a suitable height for the Navagam Dam. It was furthei j .agreed that the Chief Ministers of the four States would finalise the arrangement for power generation a:id its apportionment.

Statement re.

Since these issues could not be decided according to that agreement, the Chief Ministers of Madhya Pradesh, Maharashtra and Rajasthan and the

.Adviser to the Governor of Gujarat met again in July 1974 and agreed tliat the Tribunal should decide tho height of the Navagam Dam as well as the level of the Canal and the other issues such as sharing of power benefits etc. They

:also agreed that Rajasthan and Madhya Pradesh should withdraw the proceedings before the Supreme Court. The Tribunal thereupon resumed its work and has since investigated the matters referred to it. The more important features of the Award of the Narmada Water Disputes Tribunal are as follows:—

- (1) The annual utilisable qurnlum of Narmada waters which can be depended upon in 75 years out of IOO is assessed to be 28 million acre feet (MAF).
- (2) Out of the utilisable quantum, of 28 MAF of 75 per cent dependability, Madhya Pradesh is allotted 18.25 MAF, Gujarat 9 MAF, Rajasthan 0.5 MAF and Maharashtra 0.25 MAF. The party States would get the same proportionate share in year? of excess or scarcity.
- (Ii) The Full Supply Level of Navagram canal offtaking from Sardar Sarovar is fixed at 300' at its head. With the prescribed slopes, ;

- the canal would reach Rajasthan border at a level of about 131'. "^
- (4) The full reservoir level at Sardar Sarovar Dam in Cujarat at Navagam is fixed at 455' and the maximum water level at 460'.
- (5) Madhya Pradesh and Maharashtra are allotted 57 per cent and 27 per cent respectively of the electric power produced at Sardar Sero-var. The balance of 16 pe: cent is allotted to Gujarat. Madhya Pradesh and Maharashtra are also directed to share the proportionate cost of the power portion of Sardar Sarvovar complex.
- (6) Special directions are given to Madhya Pradesh for releases in regulated manner of due share water for Gujarat and -Rajasthan. For these regulated releases, Sardar Sarovar Project is required to credit to Narmadasagar Project 17.63 per .cent of the actual cost cf Narmadasagar Dam Unit I. Detailed guidelines for framing rules of regulation and water accounting are set down to ensure that party States get their due share.
- (7) Detailed directions are given for acquisition of land by Madhya Pradesh and Maharashtra for Sardar Sarovar and for rehabilitation of oustees by Gujarat, Madhya Pradesh-and Maharashtra.
- (8) A two-tier machinery is directed to be set up to ensure the implementation of  $th_e$  decisions of the Tribunal. The machinery comprises:
  - (al The Narmada Control Authority consisting of three full-time Engineer Members appointed by the Centre and four part-time Engineer Members appointed one each by the party States.
  - (b) A high powered Review Committee consisting of the Chasf— Ministers of Madhya Pradesh, Gujarat. Maharashtra and Rajasthan with the Union Minister of Irrigation as Chairman The Review

Committee will review any decision of the Narmada Control Au- . thority referred to it and its decision shall be final and binding.

(9) The Award is subject to review at any time after a period of 45 years from the date cf the Award.

The Report ot the Tribunal is being forwarded by the Government of India to the concerned State Governments.

The Inter-State Water Disputes Act provides that if the Central Government or any State Government is of the opinion that anything contained in the Tribunal's decision requires explanation, or that guidance is needed upon any point not originally referred to the Tribunal, the matter may again be referred to the Tribunal, within a period of three months from the decision, for further consideration. The Tribunal may forward a vivtber report giving such explanation or guidance as it deems fit and in such a case, the decision of the Tribunal shall Le deemed to be modified accordingly.

The Act further provides that the Central Government shall publish Ihe decision of the Tribunal in the official gazette and the decision snail be final and binding on the parties to the dis-oute and shall be given effect to by them.

Now that the Tribunal has given its report and decision, the way is clear for the speedy implementation of the various projects on this river which would provide irrigation in an area of about 5 million hectares which is nearly 10 per cent of the area at present under irrigation, in the country. The Narmada is the largest west flowing river and is the fifth largest river in the country. It is estimated that the irrigated area will produce on full development nearly 5 to 6 million tonnes additional foodgrains besides increase in production of cotton, sugar-, cane, vegetables, fruits etc. and provide gainful employment opportunities due to intensive farming system. The value of the gross additional production on full development of irrigation

in the Narmada command area is estimated to be of the order of Rs. 900 crores per annum at the current price level. In addition, there will be generation of hydro-electric power of about 450 MW at IOO per cent load factor in the final stages and a lot more during the interim period. That would bring a great deal of prosperity to the people of the region and the country as a whole.

Narmada Waters

MR. CHAIRMAN: Shri Manubhai Patel.

SHRI MANUBHAI PATEL: Sir, the hon. Minister has just now ..nnounced the award. We from Gujarat consider Narmada as a national river. We never considered that river to be the river of one State. We look ;-.t it from this viewpoint that the natural resources should benefit the whole country, not only one State of Gujarat. Sir, it was from this viewpoint that Gujarat had agreed with Madhya Pradesh on a compromise formula. Dr. Khosla. an expert of international authority, whose authority is recognised by the UNO also, on technical grounds had suggested a height of 500 feet. If a height of 530 or 540 feet could have been accepted by the tribunal, then the benefits would have reached not only Madhya Pradesh. Maharashtra anti Gujarat, but they would have reached the barren and dry lands of Rajasthan. Barmer district and Jalaur district and the ever dry desert area of Kutch. Again the Khosla Commission had suggested that this is <sup>no</sup>t merely a river project concerned irrigation, navigation or power, but it is also a defence project in the sense that the waters will reach up to the border of Pakistan, where a huge number of farmers could be settled v. ho could form a defence line. From this national point of view, this height of 500 feet was suggested by the Khosla Commission. Ultimately. Sir. the height which is given is 455 feet much below the expectations of the people of Gujarat. The benefits to be derived from this natural resources will be much less. The distribution of water.

[Shri Manubhai Patel] the distribution of power, etc., given by the tribunal is much unsatisfactory for the people of Gujarat Sir, the irrigable area all over the country is 24 per cent, while in Gujarat it is only 12 per cent. And in spite of it, out of a total of 28 million acre-fee of water, 18 million acre-feet will go to Madhya Pradesh and only nine million acre-feet will go to 'Gujarat. Maharashtra will get 0.5 million acre-feet. Out of a total length of 800 miles, only one bank of Narmada touches Maharashtra for a length of only 20 miles. But Maharashtra also will get water from Narmada. But more water should have gone to Kutch because that is the really needy area. Anyhow, Sir, this was a dispute continuing for so many years, for 15 years, we were not able to derive any benefit out of this. Ultimately, it is the Janata Govenment which has expedited this process..

SOME HON. MEMBEPtS: No, no.

SHRI MANUBHAI PATEL: When you say "No" .....(Interruptions) You will have your say. Sir, I may remind my friends that the former Prime Minister instead of taking it to a tribunal took it to an arbitrator and the arbitrator was she herself. And because it was left to her arbitration, this was delayed unnecessarily. Ultimately when it was given to a tribunal, it was expedited. When I say about delay, it is in that sense, riot in any other sense. It has been expedited by this Government and the Government deserves all congratulations for that. For the people of Gujarat, it will be very difficult to digest this decision. But we never believe in any parochial or narrow-minded approach. We believe in looking at issues from the national viewpoint, from the point of view of national interests, i would request that the peoole of Gujarat should accept this award because it is binding. There is no other go, there is no other alternative, because under the River DisDutes Act. the award is binding on all the parties concerned. So, even though it is late, even though

it is not satisfactory to the people of Gujarat, even though it will not do' full justice to the people of Gujarat, we on this side of the House request the people of Gujarat and the whole ccunt-ry to accept this award in national interest. A very good road is paved by the eastern States of Bengal, Bihar and Orissa who have come to a unanimous agreement regarding distribution of river waters. In the south also they have come to some agreement on the distribution of river waters. This is a new chapter, to my mind, and a golden chapter for us to go towards national integration. Let all the rivers, big rivers, inter-State rivers, be considered as national rivers and their benefits should go to the whole country. Though it is late, with speedy implementation of this award by the Central Government and the State 'Governments, it will turn this part of western India into a good granary which ensures foodgrains supply to the needy people of Gujarat and the neighbouring States. With these words and with these reservations I welcome this award.

SHRI YOGENDRA MAKWANA (Gujarat): I entirely pgree that the national rivers, the resources of the national rivers, should be developed in the best interests of the ration. Ac-cordng to the Union Ministry of Agriculture and Irrigation the surface water resources of India ate about 1356 million acre feet. Out of this hardly 450 million acre feet, that is one-third of the total, coul-l be put to use for irrigation purposes.

[Mr. Deputy Chairman in the Chair!

Mr. Manubhai Shah has given the entire credit to the Janata Party for this award....

PILOO MODY SHRI (Gujarat): Correction. Mr. Manubhai Shah is not a Member of this House.

SHRI YOGENDRA MAKWANA: If we look into the history of the Narmada Award, it was in 1903 that there

was an agreement at Bhopal between the States, Madhya Pradesh and Gujarat. According to that agreement the height of this dam was to be 425....

SHRI PILOO MODY: You are damning your Government.

SHRI YOGENDRA MAKWANA: Please hear me. According to agreement the height ol the dam was to be 425 feet and the water to he distributed was 11.24 million acre Gujarat and 60,000 for domestic In all, 12 02 million acre feet of use. water was to be given to Gujarat. But unfortunately that agreement not yet ratified by the Government of Madhya Pradesh. Therefore, in Government recommended cons truction of a dam of more than 425 feet. It was also not agreed to by the Madhya So Pradesh Government. Khosla 1964 the Committee was ap pointed, with Dr. Khosla head as of the committee. The report wa¹ September 1965. And given in what the recommendation? was There recommendation 10.65 was million acre feet of water for Gujarat and 15.6 million acre feet of water for Madhya Pradesh and height of the the dam 465 feet, that is, for irrigation, 500 FRL for generation of power. That would have generated 1535 MW nnd distribution of electricity was the - be 2 to Madhya Pradesh and 1 plus 2 to Gujarat. That was the proportion of electricity to be divided among these This was also not agreed to by Madhya Pradesh. In July-August 1966 the Chairman of the Central Water and Power Commission, Mr. Chopra. recommended the dam's height to be 465 feet. This was also not accepted by Madhya Pradesh. order to pursue the recommenda in 'of the Chief Ministers of Madhya Prpdesh pnd Gujarat who met in De cember 1967.....

(Interruptions)

श्री सुन्दर पित्र भंडारी (उत्तर प्रदेश) : नहीं कर सके इसकी कहानी क्यों कह रहे हैं

SHRI YOGENDRA MAKWANA: I have to give all this history because he says it is the Janata Government which has done all this, otherwise, I am not interested in giving all this history...

SHRI PILOO MODY: You are damning your Government.

SHRI YOGENDRA MAKWANA: Please keep quiet. I know you are a buffoon.

In order to pursue this recommendation, Chief Ministers of Madhya Pradesh and Gujarat met in December 1967 and they also unanimously agreed on it. But this was also not accepted by Madhya Pradesh. on 6th October 1969 the tribunal was appointed. This tribunal was also appointed during the time of the Congress Government. It was the Congress Government which has played a vital role. It was the Congress Government which wanted to settle this issue and settle it in the best interest of It was not by the Janata the nation. Government. It was the Congress Government which wanted to settle the dispute in the best interest of the country. The Chairman of the tribunal was a Supreme Court Judge. There were two High Court Judges also on the tribunal. There were four technical officers to help them. tribunal has now given an award and now the dam height will be 455 FRL. is much below the expectations of of Gujarat. I do not think the people of Gujarat will be happy with this award. The distribution of water is also not properly The generation of electricity will be only about 1800 MW. I was not able to hear what he said about the distribution of electricity generated from this dam. On an examination of the entire award, it looks that the people of Gujarat will not be happy with this award. What Mr. Manubhai Patel has said is not correct. It was not done

[Shri Yogendra Mokwana] the Government. I want to locige my protest ajainst this award on behalf of the people of Gujarat.

SHW SURJIT SINGH BARNALA: I would only submit that the matter should not be discussed at this stage. There is a period of three months during which objections can be raised. Then the final decision wiH come and it will be notified. Then, of course, discussion can take place. Now is not the time when the whole thing can be discussed. I have read the main parts of the award. Objections will be heard after three months and thereafter the tribunal will have to make a submission and then it will be notified and become final.

SHRI SAWAISINGH SISODIA ("Madhya Pradesh): Mr. Deputy Chairman ....

SHRI SUNDER SINGH BHANDARI: Why carry on this discussion after this clarification by the hon. Minister?

MR. DEPUTY CHAIRMAN: Please be

श्री सवाई सिंह सिसोबिया : मान्यवर, यह नर्मदा जल विभाग न सिर्फ पुरे राष्ट्र के लिये विकि खास तीर से गुजरात, मध्य प्रदेश, राजस्थान और महाराष्ट्र के लिये भी चिन्ता श्रीर उत्सुकता का विषय रहा है श्रीर हमारे पूर्व के केन्द्र के और राज्यों के जासन ने इस मसले को हल करने के लिये ट्रिब्युनल के सूपूर्व किथा, किन्तु, मान्यवर, मैं यह निवेदन करना चाहता है कि मध्य प्रदेश की जनता काफी चिन्तित थी जब कि वर्तमान में जो जनता पार्टी का शासन है उन्होंने अपने अपने दिल्ली के आकाओं को खुश करने के लिये मध्य प्रदेश के हिनों की परवाह न करने हुए इस प्रकार की कार्यवाही की जिससे कि ग्राज मध्य प्रदेश के लोगों का जबरदस्त नुकसान किया है। यह जो 460 फीट की हाइट पर डम बनाया जा रहा है, मैं उसका परिणाम सदन के सामने रखना चाहता हूं । उसका नतीजा

यह होगा कि 90 हजार एक्ट उपजाऊ जमीन जिसमें कि छोटे किसान अपनी ग्राजीविका कमाते है उनकी पूरी जमीन इतना ऊंचा वाध होने की वजह से डूज जायगी पचास हजार लोग बेघरबार हो जायेंगे ग्रीर तीन तहसील, ब्रुनिराजपुरा, बङ्बानी ख्रीर राजपुर तहसील श्राधे से ज्यादा तहसीले डूर जायेगी जिसका नतीजा यह होगा कि एक तरफ हम यह कल्पना करते है कि ग्रन्चित तरीके से दूसरे हिस्से को लाभ पहचाया जाए और वह हिस्सा जो कि ग्राबाद है, मकान वने हुए है जहां खेती है ग्रीर इनको ग्राजीयिका का दूसरा कोई स.धन नहीं है, इस प्रकर के उन्ने बाध -के नतीजे से उन लागा का काफी नुकसान होगा । इससे मध्य प्रदेश की जनता को जबरदस्त नुकसान होगा । ग्रीर इसकी प्रतिक्रिया के रूप में वहां क लोगों में जबन्दस्त बेचैनी है। अस्तिम निर्णय लेने से पहले इन मभी वातों को ध्यान में रखना होगा। मध्य प्रदेश को जनना की चिन्ता और विरोध इस मदन के सामने में एखना चाहता हूं।

श्री मनुसाई पटेल : वह निर्णय तो श्रन्तिम है। (मर्फ क्लेरी फिकेशन का सवाल है।

GHANSHYAMBHAI SHRI **OZA** (Gujarat): Sir, however much the feeiing oi anguish of the people of Gujarat might be for the award, having chosen to go before the Tribu- -nal and having gone before it to place its case on ments. I am not here vo make any adverse criticism or comment on the awai'd that has been just now mentioned by the honourable Minister. As he has rightly pointed out, this matter was referred to the ther. Prime Minister for arbitration and I was one of the signatories to that agreement. It was known then tha; this was a matter which was of the national importance and was not in the interest of any particular State. Tne waters of the Narmada, millions of cubic feet were going into the sea during the last EO many centuries and even after independence we could not harness them It was a great pity that

we could not harness the waters of the Narmada which would have irri produce gated lands crops  $t_0$ of worth thousand crores and generated much power. There that the fore thinking national leader would be able to decide this national issue, keeping in view the .national interest, we wanted this mat ter to be referred to the then Prime Minister .....

## SHRI PILOO MODY: Who was it?

SHRI GHANSHYAMBHAI OZA: referred to 111 July 1972 and, withdrawn in 1974. This matter was referred back again to the Tribunal. We hoped that after the what is known as the Navagam dam came up, which was the last dam, which was the terminal dam, we would be able to hold the waters and unless we were able to hold the waters, these waters would be going into the I am not rooking at this question from any parochial angle, from any State angle. Forget Gujarat, forget Madhya Pradesh, forget Maharashtra and forget everything. Do we want more production of food or not? Do we want more cash crops or not? Do we want more generation of power or not? Do we want to utilise these waters or not? These are the important questions and you take a decision in the national interest. I do not want to make things worse and I do not want to injure the feelings of any party. We have got a lot of land and we could give land to the M.P. displaced people. In fact, I had agreed to give them land and settle them in also said that I was prepared to give them as much compensation as was legitimate to them. My only request on this would be this: As I have already said, after having agreed to make a submission before the Tribunal, it is only fair that we accept it and we must accept it. My only request to the Minister the parties concerned would be this: Allow us to lav the foundation for a bigger heisht and in future, if there is a settlement between M.P. and Gujarat,

this can be reviewed again. If the foundation is kept for 530" height, it would be better and we would be able to see that the waters are not going into the sea because it is in our national interest to see that Ihe waters do not go into the see and are not wasted. If this is done, I hope you would be able to harness the waters in the interest of the nation and the only point that I would like to make now is that, with all feeling of anguish, I accept whatever has been awarded by the Tribunal.

श्रीमती कुमुदबेंत प्रणिशंकर जोशी (गजरात) : उपमभापति जी, गुजरात की जनता वर्षों से इन्तजार कर रही थी नर्मदा भ्रवार्ड के बारे में । श्री मन्भाई जब बोलने के लिये खड़े हुए, तो मैं सोच पही थी कुछ गजरात की जनता की बात करेगे । ग्रब ग्रवार्ड की बात कर रहे हैं, तो यह ठीक है ट्राइब्युनल को काग्रेस गवर्नमेट ने यह काम सीपा था। इस मामले मे मैं जानना नहीं चाहती हं। उपमभापति जी, गुजरात की जनता जिस भ्रवार्ड का इन्तजार कर रही थी ग्रांर ग्राज मन्त्री महोदय ने सदन के सामने जो ग्रपना बयान दिया उसमें, मैं समझती हूं गुजरात की जनता को भारी निराणा होगी। ब्राप को पताहोगाकि भरुच से लेकर कच्छ का प्रदेश जो है, वहा हर माल कम वारिश की वजह से, कम पानी की वजह से नुकमान हो पहा है । तीन-चार साल से ग्रब वहा पर सुखा पड रहा है। स्रब इस स्रवार्ड में पानी का जो डिस्ट्रीब्यूणन वताया है मन्त्री महोदय ने उस बारे में भी ग्जरात के साथ अन्याय हुआ है। मैं घनष्याम श्रोझाजी के सुझाव से *महम*त हूं कि हम उसकी फाउण्डेशन इस तरह की डालने दें कि पयूचर में जब कभी राज्यों के साथ प्राव्लम ग्राएं तो न्याय हो यह गुजरात की जनता के लिए मैं कहती है। हम तो यहां तक कहते है कि राजस्थान तक को हम पानी पहुंचा सकें। इसलिए श्रवार्ड को हम

[श्रीमती कुमुदबेन मणिशंकर जोशी] स्बीकार कर लेंगे अवार्ड को चैलेंज करने का प्रक्त नहीं है, पर माहब का जो मुझाव है। उसकी सरकार मान ले और अभी जो डेसीजन धनक्याम भाई कन्सीडर करेगे तो जो बेस है, प्राना, उसको ख्याल में रख कर देंगे तो मैं समझती हं गुजरात के हित की सुरक्षा होगी । चाहे यह सरकार कांग्रेस की हो, चाहे जनता पार्टी की हो, मैं उस बहस में नहीं पड़ना जाहती। ग्रौर इसलिये मैं विनती करती हं श्रापके माध्यम से कि सरकार तीन महीने में फाइनल डिसीजन दे ग्रौर हमारे इस सझाव को स्वीकार कर ले और गुजरात की जनता की भ्राक्षाको पूरा करे। इतनी ही कह कर मैं समाप्त करती हैं। धन्यवाद।

PROF. RAMLAL PARIKH (Guja rat): I want to take only half a miiiute. This award......

UR. DEPUTY CHAIRMAN: No. Dt. Bhai Mahavir, please.

PROF. RAMLAL PARIKH: It is a "ational issue, not a partisan issue.

डा० भाई महाबीर (मध्य प्रदेश) : उपसभापति जी, सै इस प्रश्न पर कुछ विशेष कहने की इल्छा नहीं रखता था क्योकि जैमा कुछ माननीय सदस्यों ने इधर से कहा कि जब यह एवार्ड ग्राया है तो भले ही इसमें कुछ लोगों को उनकी अपेक्षाओं के अनुसार लाभ न मिल पाये परन्त् देश के एक महत्वपूर्ण साधन का जिसका ग्रव तक उपयोग नहीं हो रहा है ग्रीर श्रव जिस के कुछ उपयोग की एक भूमिका बनी। हे,इस कारण से इसका स्वागत होना चाहिए । परन्तु उधर हमारे माननीय मित्र श्री सिसी-दिया जी ने एक दो बातें कह दी जिनके कारण मे भ्रावश्यक प्रतीत होता है कि मैं सदन का ध्यान इस ग्रोर ग्राकुष्ट करूं कि ग्राज जब यह एवार्ड ब्राया है तो महत्व इस बात का नहीं है कि किस प्रदेश को थोड़ा ज्यादा लाभ हुन्ना या जिस प्रदेश को थोड़ा कम लाभ हुन्ना।

इसलिये यह भी कहने की ग्रावश्यकता नहीं ग्रौर यह कहना शोभा भी नही देता कि किस प्रदेश की सरकार ने इसमें कमज़ोरी दिखाई ग्रौर किस प्रदेश की सरकार ने कमजोरी नही दिखाई । माननीय सदस्य ने कहा कि मध्य प्रदेश की सरकार ने वहां के लोगों के हितों का बलिदान कर दिया और दिल्ली के अपने ग्राकात्रों को खुण करने के लिये ऐसा किया। मेरा निवेदन है कि आकाश्रों के दिन चले गये। ग्रबन यहां कोई भ्राका है ग्रौर न विसी ग्राका को खुभ कर**ने की** यहां के।शिश हो रही है। मुझे केवल इतना ही कहना है . . .

श्रीकल्पनाथ राय (उत्तर प्रदेश)ः श्रव यहां काका लोगों का राज है।

डा० भाई महावीर: मुझे केवल इतना ही कहना है कि ऋब ऋगर इस बात के लिखे किमी को दुख होना चाहिए या शर्म स्रानी चाहिए तो श्राप के दल को श्रानी चाहिए जिस ने इतने वर्ष तक देश की महत्वपूर्ण सम्पदा को बर्वाद होने दिया ग्रौर छोटे छोटे क्षेत्रीय स्वार्थों के कारण उसका उपयोग नहीं किया (Interruptions) ग्राज जब यह न्यायिक फैंसलाहमाहै तो उसका सारे देश की म्रोर से, सदन की स्रोर से ऋौर राष्ट्र की ऋौर से स्वागत होना चाहिए।

श्री सीताराम केसरी (बिहार): जो क्छ ग्राप कह रहे हैं उसमे श्री घनश्याम भाई भ्रौर मोरारजी भाई भी शामिल थे।

डा० भाई महाबीर : अब ये व्यक्तियों पर ग्रागये कि कौन कहां था, कौन कहां नहीं था। जब सरकारी नीतियो की बात होती है, निर्णयों की बात होती है तो उस में ब्यवितयो की बात नहीं श्राती । जब ग्राप पिछली बातो का यश लेते हैं तो पिछले समय में जो कमजोरियां रही उनका श्रपयश भी श्राप

of Parliamentary Committee

को मिलेगा। इसलिये मेरा स्राज निवेदन यह है सदन के सभी पक्षों से क्रौर खास कर उस पक्ष से कि वे एक शंभा के साथ, मिठास के साथ इस फैसले को स्वोकार करें. सारा देश इस बात को स्वीकार करे कि जो सम्पदा जल केरूप में देश को मिली है उसका देश के हित में उपयोग होना शुरू हो रहा है। यह सब के लिये सीभाग्य का बात होनो ग्रौर इस बोच में ग्रौर दूसरी बाते न श्राये इसो में सदन को शोभा है।

SHRI KRISHNA CHANDRA PANT (.Uttar Pradesh); Sir, it had fallen to my lot at one stage to deal with the Narmada dispute. Sir, a reference has been made to the fact that the dispute was taken out of the tribunal for the purpose of arbitration by the Prime Minister and that later on it was referred back to the tribunal. There is an implied suggestion in this that it has caused delay. I would like to put the record straight. At one stage the dispute was virtualy settled. The two Chief Ministers at thai stage had verbally agreed with me on all the outstanding points. One of them went home and promised to come back after a week. In the course of that week he changed his mind. Therefore, a very serious effort was made at that stage, and I ^or one was extremely sorry that the dispute which was almost settled through negotiations, could not be finally settled at that time, with the result that it went back t<sub>0</sub> the tribunal. Another four years have passed.

This is a national award, and the waters are to go to some of the most water-starved, the driest, areas of the country, Guiarat and Rajasthan, and I think the whole House should welcome the fact that some finality has come and finally water will be available to those parts, a finality which the people of the concerned States have been looking forward to with anguish and anxiety because of the delays that have take<sub>n</sub> place in the tribunal. I am not blaming the tribunal- I do not think that any-

to proble into charges aganist Shn George Fernundes

body would have influenced the tribunal But the fact remains' that the tribunals' proceedings are always long. The main thing is that the country should welcome that another inter-State water dispute has been settled, in that spirit tie People of the States should welcome the award and as quickly as possible the award should be implemented m the spirit in which the people of those areas are looking forward to its implementation.

**REQUEST BY SHRI GEORGE FE 3-**NANDES FOR APPOINTMENT OF A PARLIAMENTARY COMMITTEE TO PROBE INTO CHARGES REVELLED AGAINST HIM

उद्योग मंत्री (श्री जार्ज फर्नेन्डीज) ः उपसभापति जी, 10 तारीख को जब इस सदन में एक विशेष प्रस्ताव पर जो श्री सत्वे ने पेश किया था, चर्चा हो रही थी तब श्री मौर्य, जो भदन के माननीय सदस्य है, ने एक ठोस ब्रारोप हमारे ऊपर लगाया था । उस दिन की जो भोसीडिंग्ज हैं उनके शब्द इस प्रकार लिखे गये हैं, जो उन्होंने यहां पर कहे थे--

भिरा कहना केवल यही है कि श्रापके मैं ग्रारोप लगाता हं ग्रापने सीमन की रिश्वत गिरबी की साजिश र की इन्होने देग का सईन(श कियाहा'

उपसभापति जी, यह टोस ऋगरोप है और रिश्वत लेने वाले व्यक्ति और रिश्वत देने वाली कंपनी दोनों का जिक इस सदन में हो च्का है जो माननीय सदस्य की राय है। मेरी स्नापसे प्रार्थनः है कि इस स्नारोप की तत्काल जांच होनी चाहिए । यह जांच इस सदन की कोई कमेटी करे या जिस किसी संस्था के माध्यम से भ्राप इसकी जांच कराना चाहें वह जांच श्राप करायें मगर मेरा यह श्राधह रहेगा कि इस सदन की कमेटी के माध्यम से कराये क्योंकि सदन में ही यह ग्रारोप